

(2022) 10 CAT CK 0034

In the Central Administrative Tribunal

Case No : Original Application No. 180, 00541 Of 2022

Sukumaran M

APPELLANT

Vs

Union Of India & Ors

RESPONDENT

Date of Decision : 25-10-2022

Acts Referred:

Citation : (2022) 10 CAT CK 0034

Hon'ble Judges : K. Haripal, Member (J)

Bench : Single Bench

Advocate : Ravi K. Pariyarath, O.M. Shalina

Final Decision : Dismissed

Judgement

K. Haripal, Member J

1. When the Original Application was taken up for consideration today, learned Standing Counsel has brought to my notice a copy of the order No.93/2022 dated 21.10.2022, whereby officers in the cadre of Inspector of Central Tax & Central Excise, Kochi Commissionerate have been transferred with immediate effect, which indicates that the applicant at Sl.No.3 stands transferred to Aluva range from the proposed range of Kattappana. This is recorded.
2. In the light of the above, learned counsel for the applicant submits that the OA is not pressed.
3. Accordingly, the Original Application is dismissed as not pressed. No costs.